

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(M)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/263/ (IB)/2017
NAME OF THE PETITIONER(S) : RAMESH ASSOCIATES PVT LTD
NAME OF THE RESPONDENT(S) : SABARI INN PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

R. VELU

IRP

ORDER

Matter has been mentioned by the IRP viz., Mr. R. Velu. The applicant submitted that he has visited the Registered Office of the Corporate Debtor and saw a board mentioning Sabari Group of Companies but did not find the office and so it is not possible to proceed in the matter. He further submitted that Counsel for Corporate Debtor Mr. R. Venkatraman has made a telephone call telling that the Corporate Debtor has filed an appeal and so do not make compliance with the order dated 19.07.2017. It has also been seen that at the time of passing an order, the Corporate Debtor was represented by Mr. P. Nagarajan, Proxy Counsel for Mr. S. Ramesh, Counsel on record. The Registry is directed to issue a notice to the Proxy Counsel and Counsel on record. The Registry is also directed to issue a notice to Mr. R. Venkatraman, representing the Corporate Debtor whose telephone number is 9884040809. Counsels for the Corporate Debtor are directed to appear before this Bench in person along with the Board of Directors of Corporate Debtor on the next date of hearing. Put up on **11.08.2017 at 10.30 A.M.**

(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)